

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Tenth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

## NINTH REPORT

(Presented on 8-4-1992)

On behalf of the Committee on Private Members' Bills and Resolutions, I having been authorised by the Committee to present the Report on their behalf, present this Ninth Report.

2. The Committee met on 7 April, 1992 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of article 371*) by Shri Moreshwar Save.
- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of article 155*) by Shri Sudhir Giri.
- (3) The Constitution (Amendment) Bill, 1992 (*Amendment of article 158*) by Shri Mohan Singh.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

### • Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of article 371*) by Shri Moreshwar Save.

The Bill seeks to amend article 371 of the Constitution with a view to enabling the President to establish a separate development board for the Konkan region of Maharashtra State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of article 155*) by Shri Sudhir Giri.

The Bill seeks to amend article 155 of the Constitution with a view to providing that the Governor of a State shall be appointed by the President after consultations with the Chief Minister of that State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1992 (*Amendment of article 158*) by Shri Mohan Singh.

The Bill seeks to amend article 158 of the Constitution with a view to providing that the Governor shall not hold office as a Chancellor of any University or any institution of higher education.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to nine Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The University Grants Commission (Amendment) Bill, 1992 (*Insertion of new section 12C, etc.*) by Shri Rambadan.
- (2) The Compulsory Voting Bill, 1992 by Shri Moreshwar Save.
- (3) The Reservation of Posts in Government Services (For Blind and Disabled Persons) Bill, 1992 by Shri Moreshwar Save.
- (4) The Constitution (Amendment) Bill, 1992 (*Amendment of article 269, etc.*) by Shri Arjun Charan Sethi.
- (5) The Population Control Bill, 1992 by Shri Bhagwan Shankar Rawat.

The Committee further recommend that all the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Recommendations*

6. The Committee recommend that—

- (i) Sarvashri Moreshwar Save, Sudhir Giri and Mohan Singh be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
 April 7, 1992  
 Chaitra 18, 1914 (Saka)

P.P. KALIAPERUMAL,  
 Acting Chairman,  
 Committee on Private Members'  
 Bills and Resolutions.

## APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The University Grants Commission (Amendment) Bill, 1992 ( <i>Insertion of new section 12C, etc.</i> ) by Shri Rambadan.	57 of 1992	A	2 hours
2.	The Compulsory Voting Bill, 1992 by Shri Moreshwar Save.	49 of 1992	A	2 hours
3.	The Reservation of Posts in Government Services (For Blind and Disabled Persons) Bill, 1992 by Shri Moreshwar Save.	53 of 1992	A	2 hours
4.	The Constitution (Amendment) Bill, 1992 ( <i>Substitution of new article for article 347, etc.</i> ) by Shri Syed Shahabuddin.	50 of 1992	B	2 hours
5.	The Civil Disturbance Victims Compensation Bill, 1992 by Shri Syed Shahabuddin.	47 of 1992	B	2 hours
6.	The Prevention of Insults to National Honour (Amendment) Bill, 1992 ( <i>Insertion of new section 4</i> ) by Shri Syed Shahabuddin.	48 of 1992	B	2 hours
7.	The Constitution (Amendment) Bill, 1992 ( <i>Amendment of article 269, etc.</i> ) by Shri Ariun Charan Sethi.	55 of 1992	A	2 hours
8.	The Population Control Bill, 1992 by Shri Bhagwan Shankar Rawat.	56 of 1992	A	2 hours
9.	The Constitution (Amendment) Bill, 1992 ( <i>Amendment of article 292</i> ) by Shri Syed Shahabuddin.	51 of 1992	B	2 hours